

(b) the reasons of such violations and for not taking any preventive measures in time for such violations as provided in the Statute?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) and (b). There have been no deliberate violations by the State Governments of West Bengal and Bihar of the Provisions of Section 18 of the DVC Act in respect of construction of thermal power stations and transmission lines inside the Damodar Valley inasmuch as these have been executed with the knowledge of the Damodar Valley Corporation and after getting the approval of the Government of India. It was, however, presumed that the State Governments would obtain the formal permission of the D.V.C. in this regard. The West Bengal State Electricity Board has applied to the DVC and obtained the Corporation's permission for installation of the power station at Santaldih. The State Governments have been asked to obtain similar permission from the DVC in regard to their other installations in the Valley.

Konar Dam of D.V.C.

1546. **Shri Mohammed Elias:**
Dr. Ranen Sen:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that amount sanctioned for the construction of Konar Dam of the Damodar Valley Corporation is lying idle due to non-installation of a hydro-electric power station at the Dam site;

(b) the reasons for not installing the hydro-electric station at Konar Dam;

(c) whether there is any proposal to build a power station at Konar Dam site under the Fourth Five Year Plan; and

(d) if not, the reasons therefor?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) and (b). The Konar dam serves the needs of flood control and also irriga-

tion through the Durgapur Barrage. The Konar reservoir also supplies cooling water to the Bokaro Thermal Power Station. No Power Station was built as it was considered that thermal power would be cheaper than hydro-power to be generated at Konar.

(c) and (d). The Damodar Valley Corporation is exploring again the possibility of evolving an economical design of a 20 MW set for installation at Konar. Investigations on this behalf are in progress.

प्राय-कर का निर्धारण

1547. श्री स० च० सामन्त :

श्री म० ला० त्रिवेदी :

क्या वित्त मन्त्री यह बताने की कृपा करें कि :

(क) 1963-64 तथा 1964-65 में कुल कितने मामलों में प्राय कर निर्धारण किया गया ;

(ख) इनमें से कितने मामलों में निर्धारण के विरुद्ध अपील की गई ;

(ग) कितनी अपीलों पूरी तौर पर और कितनी ज्यादा तौर पर मंजूर कर ली गयीं ;

(घ) ऐसे कितने अफसर हैं जिनके ज्यादातर निर्धारण अपील में अस्वीकृत किये गये; और

(ङ) क्या ऐसे अफसरों की तरफकी उनके द्वारा किये गये निर्धारण के आधार पर की जाती है अथवा अपीलों के परिणामों को देख कर की जाती है ?

वित्त मंत्री (श्री शचीन्द्र चौधरी) :
पूछी गई सूचना निम्न प्रकार है :—

	1963-64	1964-65
(क)	14,82,701	18,41,629
(ख)	1,16,746	1,43,157
†(ग)	71,789	72,581